

अंशुल मेहता
ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
कड़कड़डूमा कोर्ट, दिल्ली
Karkadoodma Court, Delhi

FIR No. 78/2021
PS Gandhi Nagar
State vs Abhishek
U/s 33 Delhi Excise Act

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.
Counsel for the applicant/accused.
Report filed by the IO. Taken on record.
Heard.

Ld. Counsel for the applicant/accused wants to withdraw the present bail application. Consequently, the present application is dismissed as withdrawn and stands disposed of accordingly.



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(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.05.2021
Metropolitan Magistrate
KKD Courts, Delhi

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मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 28
Court No. 28
कड़कड़ूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 25096/2020
PS Mayur Vihar
State vs Sumit@ Ashish
U/s 379/411 IPC.

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.
Ld. Counsel for the applicant/accused.
IO has filed his reply.

This is an application under Section 437 Cr.P.C filed on behalf of the applicant/accused for grant of bail to the applicant/accused.

Arguments heard from both sides.

Considering the following :

1. that the accused is in custody since 20.02.2021, i.e., for more than 70 days;
2. that the investigation has already been completed and chargesheet has already been filed;
3. that the case property has already been recovered from the possession of accused;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



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(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.05.2021
Metropolitan Magistrate
KKD Courts, Delhi

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Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
काकादूमा कोर्ट, दिल्ली
Kakaduma Court, Delhi

e-FIR No. 10769/2020
PS Mayur Vihar
State vs Mohd. Nazir
U/s 379/411 IPC

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for issuing robkar to the Jail Superintendent regarding bail status of the applicant/accused.

As per record, present applicant/accused is on bail in the present. Hence, Robkar be issued to the Jail Superintendent concerned intimating that present applicant/accused is on bail in the present with direction to release the applicant/accused from jail forthwith, if not wanted in any other case.

Present application is, accordingly, disposed of.



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Metropolitan Magistrate
कोर्ट नं. 25
Court No. 25
गान्धी कोर्ट, दिल्ली
Gandhi Court, Delhi

FIR No.39/2021
PS Gandhi Nagar
State vs Sarik
U/s 356/379/411 IPC.

12.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.
Sh. Yogesh Bhardwaj, Legal Aid Counsel for the applicant/accused.

IO has filed his reply.

Arguments heard from both sides.

Ld. Counsel for the applicant/accused has submitted that in light of the guidelines dated 04.05.2021 laid down by High Powered Committee constituted vide letter No. F9/63/2020/HG/1409 interim bail of 90 days be granted to the accused.

Ld. Counsel for the accused submits that as per the guidelines dated 04.05.2021 laid down by High Powered Committee, the accused may be granted interim bail since he is in custody since 17.02.2021. It is further submitted that maximum imprisonment for the alleged offences is 3 years.

Considering the emergent situation due to Covid-19 pandemic as well as in the light of the guidelines dated 04.05.2021 laid down by High Powered Committee vide letter No. F9/63/2020/HG/1409 aforesaid accused be released on interim bail for 90 days. Further, accused be released on furnishing of personal bond in the sum of Rs.10,000/- subject to satisfaction



of Jail Superintendent in terms of above mentioned order. Jail Superintendent is further directed to transmit the bond to the Court.

In the light of the above mentioned, the present order shall be treated as Release Warrants for accused.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned for compliance through Jail Messenger/Dak and also on his e-mail address.

Copy of this order be also sent to Ld. Counsel for the accused.

Accused to surrender before the Jail Superintendent concerned on completion of 90 days after his release.




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Metropolitan Magistrate
KKD Courts, Delhi

श्रीशुभ मेहता
ANSHUL MEHTA
मेट्रोपोलिटन मॅजिस्ट्रेट
Metropolitan Magistrate
अर्डर नं. 26
Court No. 26
दरवाजा नं. 26, फ्लैट
Kankardooma Court, Delhi

FIR No. 56/2021
PS Mayur Vihar
State vs Shahrukh @ Amir
U/s 356/379/411 IPC

12.05.2021

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Pr. Ld. APP for the State.

Sh. Yogesh Bhardwaj, Legal Aid Counsel for the applicant/accused.

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Arguments heard from both sides.

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Ld. Counsel for the accused submits that as per the guidelines dated 04.05.2021 laid down by High Powered Committee, the accused may be granted interim bail since he is in custody since 10.01.2021. It is further submitted that maximum imprisonment for the alleged offences is 3 years.

Considering the emergent situation due to Covid-19 pandemic as well as in the light of the guidelines dated 04.05.2021 laid down by High Powered Committee vide letter No. F9/63/2020/HG/1409 aforesaid accused be released on interim bail for 90 days. Further, accused be released on Powered Committee vide letter No. F9/63/2020/HG/1409 aforesaid accused be released on interim bail for 90 days. Further, accused be released on furnishing of personal bond in the sum of Rs. 10,000/- subject to satisfaction



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